

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1281/93

Date of Order:11.12.96

BETWEEN :

1. G.Pandu Ranga Rao
2. P.Gopal
3. V.Ratna Bhushan
4. G.Ashok Reddy
5. Smt.Y.Kannamma
6. V.Venkateswar Rao

.. Applicants.

AND

1. Union of India, rep. by its Secretary to the Department of Telecommunications, New Delhi.
2. The Chief General Manager, Telecom., A.P.Circle, Doorsanchar Bhavan, Hyderabad.
3. The Telecom District Engineer, Nalgonda.

.. Respondents.

Counsel for the Applicants

.. Mr.K.Venkateswara Rao

Counsel for the Respondents

.. Mr.N.V.Raghava Reddy

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

X Oral order as per Hon'ble Shri B.S.Jai Parameshwar, M.(J) X

Heard Mr.K.Venkateswara Rao, learned counsel for the applicants and Mr.W.Satyanarayana for Mr.N.V.Raghava Reddy, learned standing counsel for the respondents.

2. There are six applicants in this OA. They have prayed this Tribunal to declare that they are entitled for attaining temporary status on completion of a year of service as R.T.P. from the date of their recruitment i.e. from 16.8.84 and for

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of counting/half the part of eight hours a day service after attaining such deemed temporary status towards qualifying service for increments, pension and other reliefs.

3. The case of the applicant is that they were originally recruited as RTP Telephone Operators and they were posted in the respective station effective from 16.8.84 subsequently they were appointed as regular Telephone Operators in the scale of Rs.975-1660 with all usual allowances with effect from 9.10.87, and 12.9.87, 12.11.87 and 22.12.87 respectively/that since they have been discharging duties as regular Telephone Operators that their earlier service, as RTP Telephone Operators from the date of their initial appointment is not being considered for any purpose, like payment of P.L.Bonus as qualifying service for pension etc. and that even casual mazdoors who were conferred temporary status would be entitled for wages at daily rates applicable to a Group-D official including D.A., HRA, and CCA, increments, leave entitlements besides counting of 50% service for the purpose of retirement benefits and also Productivity Linked Bonus.

4. The respondents have not filed any counter to this OA.

5. Earlier it was directed to post this OA along with OA.838/93. However the said OA was posted on 7.11.96 and it was decided.

6. The reliefs claimed in this OA are similar to the reliefs claimed in OA.838/93. Therefore, we feel proper to give the same directions given in OA.838/93 in this OA also.

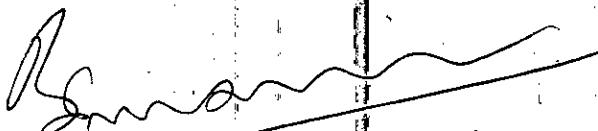
7. In the result, this OA is also dismissed for the reasons stated in OA.838/93. However this dismissal will not stand in the way of the applicant to represent their grievances, if so advised, to the concerned departmental authorities and that

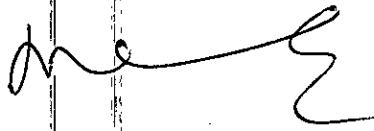
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departmental authorities will dispose of that representation in accordance with the rules within 180 days of its receipt.

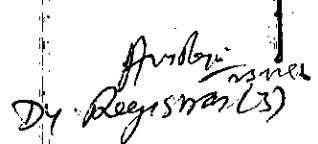
8. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)
11/12/96


(R.RANGARAJAN)
Member (Admn.)

Dated: 11th December, 1996

(Dictated in Open Court)


D.Y. Regeswaran (S)

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